

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA/021/00370/2020



HYDERABAD, this the 22<sup>nd</sup> day of July, 2020.

THE HON'BLE MR.ASHISH KALIA : JUDICIAL MEMBER  
THE HON'BLE MR.B.V.SUDHAKAR : ADMINISTRATIVE MEMBER

Shri E.Ramesh aged 59 yrs., Gr.'C',  
S/o late Durgaiah working as Trackman-IV, S.C. Railway,  
H.No.9-36/2, (V) Rapakapalli, (M) Dharmasagar Mandal,  
Dharmasagar, (D) Warangal, Telangana-506003.

(By Advocate : Mr.G.Pavana Murthy ) ...Applicant

Vs.

Union of India rep by its,

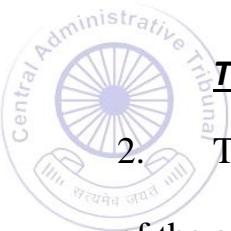
1. General Manager,  
S.C. Railway, 3<sup>rd</sup> Floor, Rail Nilyam,  
Secunderabad, Telangana.
2. The Chief Personnel Officer,  
S.C.Railway, 4<sup>th</sup> Floor, Rail Nilyam,  
Secunderabad, Telangana.
3. The Divisional Railway Manager,  
S.C.Rly, Secunderabad Division,  
Sanchalan Bhavan, Secunderabad.
4. The Sr. Divisional Personnel Officer,  
S.C.Rly, Secunderabad Division,  
Sanchalan Bhavan, Secunderabad.

(By Advocate : Mr. M. Venkateshwarlu, SC for Rlys) ....Respondents

----

**Oral Order**

**(as per Hon'ble Mr.B.V.Sudhakar, Administrative Member)**



**Through Video Conferencing**

2. The OA is filed in regard to grant of compassionate appointment to the ward of the applicant.

3. Brief facts of the case are that the applicant opted for voluntary retirement and sought appointment of his son under LARSGESS scheme. Applicant's son was fully qualified and was expecting favourable consideration. In the meanwhile, when the LARGESS scheme was kept under abeyance due to court orders, the matter was taken up with the Hon'ble Supreme Court wherein it was directed to permit those employees, whose applications were under process before a cut off date prescribed, to represent. In pursuance of the Hon'ble Apex Court order, Railway Board issued instructions on 29.5.2019. Applicant accordingly represented on 16.12.2019, but there being no action, the OA was filed.

4. The contentions of the applicant are that the Railway Board in letter dated 29.5.2019 has directed to dispose individual representations received in the light of the judgment of the Hon'ble Supreme Court in WP (C) No 219/2019 and WP (C) 448/2019. Despite such clear cut orders, the respondents have not acted and that the ward of the applicant is fully eligible for appointment. Therefore, he prayed to direct the respondents to act as per the directions contained in the Railway Board orders cited in regard to appointment of his son in an appropriate post in the respondents' organisation.

5. Heard both the counsel and the perused the pleadings on record.

6. The applicant's prayer is that his representation be disposed in the light of the directions of the Hon'ble Supreme Court and consequential orders of the



Railway Board referred to above. The request is genuine and therefore, the respondents are directed to dispose of the representation dated 16.12.2019 of the applicant by keeping in view the grounds raised in the OA by issuing a speaking and reasoned order, within a period of 12 weeks from the date of receipt of this order.

7. With the above direction, the OA is disposed of. There shall be no order as to costs.

(B.V.SUDHAKAR) (ASHISH KALIA)  
ADMINISTRATIVE MEMBER JUDICIAL MEMBER

VI/evr